

Central Electricity Regulatory Commission
3rd & 4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110 001

No. Eco-2/2019-CERC

22nd January, 2020

NOTIFICATION

In pursuance of Clause 5.6 (vi) of Ministry of Power Notification on “Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees”, dated 19.01.2005, as amended from time to time, the Central Electricity Regulatory Commission (CERC) notifies the following escalation rates for the purpose of payment.

2. Due to implementation of the MARPOL regulation on Low Sulphur Fuel Oil (LSFO) w.e.f. 1.1.2020, the escalation rates for transportation of imported coal and gas applicable for the period from 1.10.2019 to 31.12.2019 were notified through notification No.Eco-2/2019-CERC dated 30.10.2019 as per the existing methodology. In accordance with the “Methodology for computing the escalation rate for transportation of imported coal/gas on account of implementation of MARPOL Regulation w.e.f.1.1.2020” issued vide order dated 15th January, 2020 in Suo Motu Petition No.11/SM/2019, the escalation rates for transportation of imported coal and gas applicable for the period from 1.1.2020 to 31.3.2020 are computed and are notified as under:

Annual Escalation Rates applicable for the period from 01.01.2020 to 31.03.2020 for the purpose of payment for Procurement of Power by Distribution Licensees as per the Power Purchase Agreement entered into under the guidelines mentioned above:

S.No	Description	Annual Escalation Rates for Payment
1	Escalation rate for transportation of imported coal	-9.14%
2	Escalation rate for transportation of imported gas	-9.14%

3. In addition, the escalation rate of 83.94% is applicable for changeover to LSFO w.e.f. 1.1.2020.

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(Sanoj Kumar Jha)
Secretary